

Labour to State Governments which provides practical guidelines to stakeholders on crucial issues relating to trafficked and migrant child labour.

**Increase in unemployed youths**

4469. SHRI N.K. SINGH : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the number of educated, uneducated, skilled, semi-skilled and unskilled unemployed youths has increased in the country over a period of time;
- (b) if so, the details thereof;
- (c) whether despite having registered their names in employment exchanges for a long period they have not been able to get the employment;
- (d) if so, the reasons therefor;
- (e) whether Government proposes to bring any scheme to provide employment within/after expiry of the stipulated period of registration; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Number of youth job-seekers in the age group of 15-29, all of whom may not necessarily be unemployed, registered with employment exchanges in the country has come down to 25.89 million in 2009 from 27.83 million in 2005. The number of youth job-seekers in the last five years is as under:

Year	Youth (in million)
2005	27.83
2006	29.08
2007	27.91
2008	26.96
2009	25.89

Number of educated, uneducated, skilled, semi-skilled and unskilled youth job-seekers is not maintained centrally.

(c) and (d) On an average during the last five years, about 58 lakh job-seeker including youth approached employment exchanges for registration and about 2.36 lakh job-seekers including youth were provided employment through employment exchanges every year. Employment exchanges make submissions of suitable candidates to the employers against the vacancies notified by them. Details of registration and placement during the last five years are as under:

Year	Registration (in lakh)	Placement (in lakh)	Percentage of placement to registration
2005	54.37	1.73	3.19
2006	72.90	1.77	2.43
2007	54.34	2.64	4.85
2008	53.16	3.05	5.74
2009	56.94	2.62	4.59

(e) and (f) There is no proposal implement any such scheme. The Employment Exchanges functioning under the respective State Government/ Union Territory Administrations facilitate interaction between employers and job-seekers and do not provide any employment on their own. However, State Governments have been requested to take various initiatives such as organization of job-melas/rojgar-melas, e-career conference, promotion of self-employment schemes, putting the data of job-seekers on the website/internet to enhance the scope of placement of job-seekers registered with the Employment Exchanges. A mission mode project under national e-governance plan for modernization of Employment Exchanges has also been taken up.

#### **Tainted officers of EPFO posted to sensitive posts**

4470. SHRI M.P. ACHUTHAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that many officers of Employees' Provident Fund Organisation (EPFO) against whom CBI cases are pending and departmental chargesheets are served are posted in sensitive posts in violation of Government policy;

(b) if so, the names of such officers, nature of the cases pending against them and present posts they hold;

(c) whether Government proposes to take any action against the officers responsible for the above lapses; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : As per the information provided by the Employees' Provident Fund Organisation (EPFO) a list of officers of doubtful integrity and those who are in the "Agreed List" is prepared as per 2.13 (vi) and (vii) of the CVC's Vigilance Manual. Such officers are not posted in the identified sensitive and corruption-prone posts.

(b) to (d) Do not arise in view of reply to part (a) above.